

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Commercial Complex(BDA),  
Indiranagar,  
Bangalore- 560 038.

Dated: 25 Nov 87

APPLICATION NO. 991 /87 (F)

W.P.No. 1

APPLICANT

VS

RESPONDENTS

BVS Sharma  
To

Sez, Deptt. of Telecommunications  
N. Delhi and Ors.

1. Shri B.V.S. Sharma,  
No. 14/1, Patil Galli,  
Village Post Office,  
Angol, Belgaum.

2. Shri M.S. Chandrasam, Advocate,  
No. 128, Cubbonpet Main Road,  
Bangalore - 560 002.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/  
INTERIM ORDER passed by this Tribunal in the above said application  
on 23 Nov 87.

**RECEIVED** 2 copies 26/11/87

Diary No. 1464/CR/87

Entered Date: 27/11/87 AM

Encl: as above.

d/c

By \_\_\_\_\_  
DEPUTY REGISTRAR  
(JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

DATED THIS THE 23RD DAY OF NOVEMBER, 1987

Present: Hon'ble Shri Justice K.S.Puttaswamy, Vice-Chairman  
and  
Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 991/1987

Shri B.V.S. Sharma,  
S/o late Sri. B.C. Venugopal Naidu,  
aged about 68 years,  
No.14/1, Patil Galli,  
Village Post Office,  
Angol,  
Belgaum.

.... Applicant

(Shri M.S. Anandaramu, Advocate)

v.

1. The Union of India,  
represented by its  
Secretary,  
Department of Tele-  
communications,  
New Delhi.

2. The General Manager,  
Department of Tele-  
communications,  
Gandhinagar,  
Bangalore.

.... Respondents

This application having come up for hearing to-day,  
Vice-Chairman made the following:

O R D E R

This is an application made by the applicant under  
Section 19 of the Administrative Tribunals Act, 1985  
('the Act').

2. The applicant, who retired from service as early as  
on 31.10.1978 as Wireless Operator in the Posts and Tele-  
graphs Department of Government of India, is claiming the



benefit of an order made by the Director General of Posts and Telegraphs ('DG') made as early as 24.1.1978 (Annexure-A). This application is presented before this Tribunal on 18.11.1987.

3. Shri M.S. Anandaramu, learned Counsel for the applicant, contends that the benefit of the order made by the DG on 24.1.1978 had been illegally and unjustly withheld to his client and we should direct the respondents to extend the same to the applicant.

4. We will assume that the claim of the applicant for the benefit of the order made by the DG on 24.1.1978 is well founded. But then also, this application made before this Tribunal as late as on 13.11.1987, or in respect of a matter that arose prior to 1.11.1982, cannot be adjudicated by this Tribunal, as ruled by the Principal Bench, in V.K. MEHRA v. THE SECRETARY, MINISTRY OF INFORMATION AND BROADCASTING NEW DELHI (ATR 1986 CAT 203). On this short ground this application is liable to be rejected without examining the merits of the case. We therefore, reject this application at the admission stage, without notice to the respondents.



Sd/-  
Vice-Chairman 20/11/1987

Sd/-  
Member (A) 20/11/1987

-True Copy-

Kms/Mrv.

R.V. Venkatesh  
DEPUTY REGISTRAR  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

298/88 J  
19/9

D.No. 1613/88/Section-IV-A  
SUPREME COURT OF INDIA  
NEW DELHI.

Dated 14th September, 1988

From: The Additional Registrar,  
Supreme Court of India.

To: The Registrar,  
Central Administrative Tribunal,  
S.D.A. Complex, Indira Nagar,  
Bangalore- 560 038.

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL)NO. 3638 OF 1988.  
Petition under Article 136 of the Constitution of India for  
Special Leave to Appeal to the Supreme Court from the ~~XX~~ Judgment  
xx Order dated 23-11-87 of the ~~High Court~~  
Central Administrative Tribunal, at Bangalore in  
Application No.991/87.)

B.V.S.Sharma

...Petitioner

Vs.

Union of India & Anr.

...Respondents

Sir,

I am to inform you that the petition above-mentioned  
for Special Leave to Appeal to this Court was filed on behalf  
of the Petitioner above-named from the ~~JUDGMENT~~ Order  
~~Central Administrative Tribunal at Bangalore~~  
of the ~~High Court~~ noted above and that the same was ~~xxx~~  
as withdrawn  
dismissed by this Court on the 12th day of September,  
1988.

Yours faithfully,

  
for Addl. Registrar.

AS/

Sec- IV-A.